# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No. 363 of 1995

Monday this the 13th day of March, 1995.

#### CORAM

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HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

- 1. C.Annamalai, Gangman/ C/o Permanent Way Inspector, Southern Railway, Palayam near Karur,
- 2. M. Govindan, Gangman under the -do-
- 3. V.Mari, Gangman, under the -do-
- 4. M. Ramakrishnan, Gangman, under the -do-
- 5. R. Natarajan, Gahgman -do-
- 6. A. Kuppan, Gangman -do-
- 7. G.Govindan, Gangman -do-
- 8. C.Sellamari, Gangman -do-
- 9. P.Chinnasamy, Gangman -do-
- 10.K.Kamaleshan, Gangman -do-
- 11.P.Jayavelu, Gangman -do- ....Applicants

(By Advocate Mr. K.M.Anthru/TCGSwamy/Martin G.Thottan)

## Vs.

- The General Manager, Southern Railway, Park Town PO, Madras. 3.
- The Chief Engineer, Southern Railway, Headquarters Office, Park Town PO, Madras. 3.
- 3. The Chief Personnel Officer, Southern Railway, Headquarters' Office, Park Town PO, Madras.
- 4. The Senior Divisional Engineer (Co-ordination) Southern Railway, Palghat Division, Palghat.

- 5. The Assistant Engineer(North), Office of the Assistant Engineer, Salem Junction, Salem.
- 6. The Divisional Railway Manager, Southern Railway, Palghat Division, Palghat.
- 7. The Permanent Way Inspector,
  Southern Railway,
  Office of the Permanent Way Inspector,
  Bommidi Railway Station and Post,
  Dharmapuri Dist.

.. Respondents

### ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants challenge an order of transfer evidenced by A2. According to learned counsel for applicants transfer of such low paid employees would work out hardship to them and generally persons in that category are not transferred. Counsel sought permission to move the Chief Personnel Officer, Southern Railway (3rd respondent) for redress of the grievances of Applicants are permitted to move third applicants. respondent Chief Personnel Officer for redressal of their grievances. We are told that there are other representations pending against the same order of transfer made by applicants in O.A.1785/94. If a representation is filed within two weeks from today, third respondent shall consider the same and pass orders thereon within six weeks from the date of receipt of the representation.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 13th day of March, 1995.

S.P. BISWAS
ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

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## List of Annexures

Annexure A2:- A true copy of the Order No:J/W 349/TOD dated 24-8-94 issued by the 4th respondent.